HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY ,THE TWENTY FOURTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 7780 OF 2025

Between:

M/s. Keshava Enterprises, Prop Bonduguta Srinivas (HUF) H. No. 3-4-14/12/A/2, Ground Floor, Sai Chitra Nagar, Ramantapur, Hyderabad - 500 013 - Telangana represented by its Kaaba

...PETITIONER

AND

1. The Assistant Commissioner of State Tax, Tarnaka -II Circle, Secundrabad Division
2. The Commissioner of State Tax, Hyderabad, Telangana
3. Indian Bank, Habsiguda Branch H. No. 4-106/C, Near Spoorthy Womens Degree college, Street No. 8, Habsiguda, Hyderabad 500 007 represented by its Manager.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ order or direction more particularly one in the nature of Writ of Mandamus declaring the freezing the petitioner's Bank Account of Indian Bank Account No. 7478052614 with an amount of Rs. Rs. 40,33,720/- by the Respondent No. 1 is illegal, arbitrary, unjust improper against principles of Natural Justice, consequently set aside the freezing order dated 02.03.2024 passed by the respondent No. 1 with respect of Indian Bank Account No. 7478052614, and direct the Respondent No. 3 bank to be allowed the writ petitioner to operate their / her bank account in the interest of justice

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pass an interim direction thereby directing the Respondent No. 3 bank to allow the writ petitioner to operate their / her bank Account No. 7478052614 to the extent of 75% of the funds (i.e., Rs. 40,33,720/-) pending disposal of writ petition in the interest of justice

Counsel for the Petitioner: SRI. MD SULTANA BASHA

Counsel for the Respondent Nos. 1&2: SRI SWAROOP OORILLA, Special Govt Pleader for State Tax

Counsel for the Respondent No.3: --

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT JUSTICE RENUKA YARA

WRIT PETITION No.7780 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Md.Sultana Basha, learned counsel for the petitioner and Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, for respondent Nos.1 and 2.

2. With the consent finally heard.

3. During the course of hearing, the learned counsel for the parties reached to a consensus. It is agreed that respondent No.1 may be directed to decide the petitioner's pending representation dated 26/27.03.2024 within fifteen days from the date of production of a copy of this order.

4. The joint prayer is allowed.

5. It is directed that if the petitioner resubmits the representation (Ex.P.4) along with a copy of the order before respondent No.1, respondent No.1 shall consider and decide it, in accordance with law, by a reasoned order within fifteen days therefrom. The outcome shall be communicated to the petitioner.

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6. Accordingly, the Writ Petition is **disposed of**, without expressing any opinion on the merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-A. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

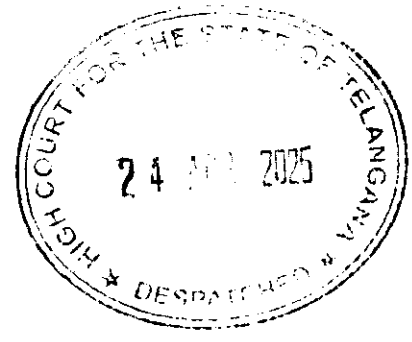
To,

1. The Assistant Commissioner of State Tax, Tarnaka -II Circle, Secundrabad Division
2. The Commissioner of State Tax, Hyderabad, Telangana
3. One CC to SRI. MD SULTANA BASHA, Advocate [OPUC]
4. Two CCs to SPECIAL GP FOR STATE TAX, High Court for the State of Telangana, at Hyderabad [OUT]
5. Two CD Copies

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HIGH COURT

DATED:24/03/2025



ORDER

WP.No.7780 of 2025

DISPOSING OF THE WRIT PETITION WITHOUT COSTS

(8) PA 8/4/25